

ITEM NO.9

COURT NO.1

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13170/2015

(Arising out of impugned final judgment and order dated 30/03/2015 in WP No. 13215/2015 passed by the High Court Of Karnataka at Bangalore)

K.M. VAMANA MURTHY

Petitioner(s)

VERSUS

CANARA BANK

Respondent(s)

Date : 30/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Rajesh Mahale,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Dismissed.

However, we grant another four weeks' time from today to the petitioner to comply with the orders and directions issued by the Debt Recovery Tribunal and the High Court.

Ordered accordingly.

(G.V.Ramana)  
AR-cum-PS

(Vinod Kulvi)  
Asstt.Registrar